

ITEM NO.2

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 15070/2024

[Arising out of impugned final judgment and order dated 30-08-2024 in CRM-M No. 40871/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

SURINDER SINGH ALIAS SHINDU

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

FOR ADMISSION and I.R.

Date : 17-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Prativa Prakash Janapriya Nayak, AOR

For Respondent(s): Ms. Nupur Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel appearing for the petitioner.

No case is made out for grant of bail to the petitioner.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of accordingly.

(ASHISH KONDLE)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)